

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

**ITEM No. 14**  
**(IB)-1395(PB)/2019**

**IN THE MATTER OF:**

Axis Bank Ltd.

.... Petitioner/Applicant

Vs.

SVIIT Software Pvt. Ltd.

.... Respondent

**Order under Section 7 of Insolvency & Bankruptcy Code, 2016 CIRP**

**Order delivered on 22.04.2024**

**CORAM:**

**JUSTICE RAMALINGAM SUDHAKAR**  
**HON'BLE PRESIDENT**

**SH. AVINASH K. SRIVASTAVA**  
**HON'BLE MEMBER (TECHNICAL)**

**HYBRID HEARING (PHYSICAL & VC)**

**PRESENT:**

For the Applicant/ RP : Mr. Sanjeev Goel, Adv. in IA-2528/2020

For the Respondent : Mr. Karan Aggarwal, Adv. in IA-2528/2020  
Mr. V. Aravind, Adv.

**ORDER**

**IA-2528/2020**

Ld. Counsels for the parties appeared through VC.

At request and with consent of the parties, list the matter for a physical hearing **on 08.07.2024.**

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**(RAMALINGAM SUDHAKAR)**  
**PRESIDENT**

-sd-

**(AVINASH K. SRIVASTAVA)**  
**MEMBER (TECHNICAL)**